

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)**

**LOK SABHA
UNSTARRED QUESTION No. 1386
TO BE ANSWERED ON WEDNESDAY, THE 27th DECEMBER, 2017**

E-Courts

1386. SHRI R. PARTHIPAN :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is promoting e-courts in the country and if so, the details thereof;**
- (b) the details of the amount spend for establishment of e-courts;**
- (c) whether the national judicial data grid has been functional and if so, the details thereof;**
- (d) the details of e-courts functioning properly in the country;**
- (e) whether the Government has been able to manage very low number of e-courts even after spending a huge amount for them; and**
- (f) If so, the details thereof and the reasons therefor?**

**ANSWER
MINISTER OF STATE FOR LAW & JUSTICE
AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) and (b) Yes. The Government of India is implementing the eCourts Mission Mode Project for computerization of district and subordinate courts. Important features of the project include provisioning of basic infrastructure for Information and Communication Technology (ICT) enablement of district and

subordinate courts, which consists of various modules, primarily such as computer hardware, Local Area Network (LAN), internet connectivity and installation of standard application software at district and subordinate courts. As on date, the Department of Justice has completed computerisation of 16,089 district and subordinate courts across the country under the eCourts project.

The funds released by the Department of Justice for computerization of district and subordinate courts in the country under eCourts Mission Mode Project Phase I & Phase-II is as under:

Phases of eCourts Project	Funds released (Rupees in Crores)
Phase-I (2010 - 2015)	639.41
Phase-II (2015 - 2019)	921.75

(c) All the district and subordinate courts computerized under eCourts project have been linked to National Judicial Data Grid (NJDG), which is a common repository of information about case records across the country. Currently litigants can access case status information in respect of over 8.86 crore cases and more than 5.24 crore orders / judgements pertaining to the computerized district and subordinate courts. The eCourts service portal which is driven by NJDG provides online information on details of case registration, cause list, case status, daily orders, and final judgments. NJDG provides this visibility through its web portal for all courts across the country with up-to-date electronic data with drill down facility.

(d) to (f) The High Court wise details of computerised district and subordinate courts are as under:

S. No.	Name of the High Court	No. of computerised courts
1.	Allahabad	1733
2.	Andhra Pradesh	1078
3.	Bombay	2079
4.	Calcutta	772
5.	Chattisgarh	340
6.	Delhi	427
7.	Gauhati	442
8.	Gujarat	1108
9.	Himachal Pradesh	118
10.	Jabalpur	1203
11.	Jammu And Kashmir	218
12.	Jharkhand	351
13.	Jodhpur	978
14.	Karnataka	897
15.	Kerala	486
16.	Madras	988
17.	Orissa	509
18.	Patna	1025
19.	Punjab And Haryana	1018
20.	Sikkim	15
21.	Uttarakhand	185
22.	Tripura	62
23.	Manipur	30
24.	Meghalaya	27
	Total	16089

Judicial proceedings/ decisions of above said computerised district and subordinate courts of the country are available on the e-Courts portal (<http://www.ecourts.gov.in>). eCourts services such as details of case registration, cause list, case status, daily orders, and final judgments are made available to litigants and advocates through SMS (Push and Pull), email, web, mobile application and Judicial Service Centres.